



2026:AHC:15455

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 1668 of 2026

Kaushal Kumar Pandey @ Kaushal Kishor Pandey

.....Petitioner(s)

Versus

State Of U.P. And 19 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harish Kumar Tripathi
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that against the order dated 12.08.2025 passed by the Sub Divisional Officer, Sadar Gorakhpur, the petitioner has preferred statutory No.2101 of 2025 (Computer case No.C202505000002101) (Kaushal Kumar Pandey @ Kaushal Kishor and others Vs. Aniruddha Rai and others) under section 24 (4) of U.P. Revenue Code, 2006 along with stay application has been filed before the respondent No.2/Commissioner Gorakhpur Division Gorakhpur. It is argued that the stay application of the petitioner has been rejected by the respondent No.2 vide order dated 21.08.2025 without considering the material facts. After some arguments, ultimately a prayer has been made by learned counsel for the petitioner to direct the respondent No.2 to decide the aforesaid appeal expeditiously.

2. This prayer has not been opposed by learned Standing Counsel as well as Sri Sudhir Bharti, learned counsel for the Gaon Sabha.

3. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Commissioner Gorakhpur Division Gorakhpur or the court below before whom the appeal is pending to decide the same expeditiously but without granting any unnecessary adjournment to any of the parties unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026
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